[श्री शिवचन्द्र झा]

दूसरी संसद में नहीं आयी है। इसलिये इस प्रश्न पर कुछ कहना मुश्किल है। जकत्रर साहब को उन्होंने कोट किया था। तब उन्होंने स्पीकर साहब से पूछा और हम लोगों ने भी पूछा कि एक्स-लेन करें। स्पीकर साहब ने बताया कि यह तो नियम का उल्लंघन हुआ है और इसोलिये सेजन विदइन सेजन लोकसमा में बुलाया गया है और वह उनकी सलाह से हुआ है। इसलिए अगर सेजन विदइन सेजन बुलाने की बात राष्ट्रपति के आदेश पर यहां होती है तो मैं समझता हूं कि वह परम्परा के खिलाफ नहीं है।

SHRI BHUPESH GUPTA: This is absolutely a distortion. I have not talked about 'Duniya'. We have talked about our Parliament.

MR. DEPUTY CHAIRMAN: He was not referring to what the hon. Member has said.

SHRI BHUPESH GUPTA: Where is the notice?

MR. DEPUTY CHAIRMAN: You have said it already. You have made your point. Let us proceed with the Business.

SHRI BHUPESH GUPTA: I, therefore, demand that the matter be taken up by you and dealt with properly. I submit that there cannot be any Joint Session.

MR. DEPUTY CHAIRMAN: We will proceed with the Business of the House.

SHRI PILOO MODY (Gujarat): I suggest yOu boycott the Joint Session.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 10th May, 1978,

for disposal of Govt. Business

decided that in order to complete Government Business, the present Session of the Rajya Sabha, be extended up to the 18th May, 1978. The Committee allotted time as follows for Government Legislative and other Business expected to be taken up during the remaining part of the current Session of the Rajya Sabha: —

Business Time Allotted

- 1. Discussion on the Two days-10th Draft Five Year and 11th May, Plan (1978–83) 1978.
- 2. Discussion on the One day-on the Report of the Wor- 15th May, king Group on Au- 1978. tonomy for Akashvani and Doordarshan
- 3. Consideration and Two days-on passing of Bills, as the 17th and passed by the Lok 18th May, Sabha. 19f&

As earlier announced by the hon. Chairman, the Joint Sitting for the purpose of deliberating and voting on the Banking Service Commission (Repeal) Bill, 1977, will be held on Tuesday, the 16th May, 1978.

SHRI BHUPESH GUPTA (West Bengal): Sir, I rise to make any submission on the Business that you have announced. First of all what is happening to the discussion on foreign affairs because we were given to understand that there would be a discussion on international affairs by way of a discussion on the working V3f the Ministry of External, Affairs? We suggested that there should be a separate discussion on international affairs, not on the working of the Ministry and specially we wanted a discussion on disarmament, to emphasize that point. Now I do maintain that despite the preoccupation with other business, some time

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should be found for discussing international affairs, with a view specially to dealing with the question of dis-armanent. In view of the fact that the Prime Minister will be attending the special U.N. General Assembly session on Disarmament, I would like this to be considered by you. That is not there. We had been given to understand that this would be taken up. But why suddenly the Government has changed its mind I do not know.

Now, Sir, another point. We had all given a notice from this side of the House that there should be a special discussion on the law and order situ-tion, as they call it, because we cannot just specifically name what has been happening in Uttar Pradesh or Madhya Pradesh. Therefore, it was decided to follow the example of the Lok Sabha. We gave a motion and it had been admitted also. Now, Sir, we And that just because we discussed Agra firings that has been ruled out. i do not know what is happening. Why should that be done? Why should it be ruled out? It is a question of instability, incer-tainty, breakdown of the administration, paralysis of the Government, which is accompanied by police violence. In Bailadila violence is going on even now. You have seen the reports about atrocities by police. It has appeared in today's newspaper, the statement of the secretary of the unit of our party there who has personally visited that area. He reports that even now the atrocities are going on. I have written to Mr. Saklecha about what is going on. And the same thing is going on in other States also. Why should we not discuss the law and order situation? I cannot under-?*^ar!d it. Here in the Capital itself communal propaganda is going on and the matter has been brought to the notice of the Lt. Governor. He is taking no step whatsoever. When are We to discuss these things? You cannot find any reasons. The Banking Commission Ordinance which could not be got through here, for that you have

for disposal of Gout. Business

provided for a Joint Session. I do not know how you have called that Session. That should be struck out from the Business. I do not recognise any reference to the Joint Session in the List of the Business because there is no valid summons as yet in our hands for the Joint Session. Therefore, that should be taken out. As I have said, these two things should clearly be provided for.

Besides, the whole parliamentarian system is in crisis. It is not just law and order. You have been reading in the newspapers what has been happening.

SHRI MANUBHAI MOTILAL PATEL (Gujarat): How long are we to tolerate this? Without any motion, without anything he just starts a discussion as if he has started a discussion on law and order situation itself. (Interruptions)

SHRI BHUPESH GUPTA: I do demand a discussion on the subject.

SHRI MANUBHAI MOTILAL PATEL: I can understand demanding, but giving a lecture and taking the time of the House I cannot understand. You have already made your point.

SHRI BHUPESH GUPTA: It is not your convenience. If you do not like, you can go out and have some tea.

SHRI MANUBHAI MOTILAL PATEL: You cannot bore others like that. Without any motion....

SHRI BHUPESH GUPTA: You can go out and have some tea if you do not like. We are not here for your comfort.

(interruptions)

SHRI MANUBHAI MOTILAL PATEL: It does not mean that because the seniority is there he could behave like that.

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SHRI BHUPESH GUPTA: We are not here for their comfort. They should be told that we are not for their comort.

MR. DEPUTY CHAIRMAN: Let us come to the discussion.

SHRI BHUPESH GUPTA: We shall say what we consider...

MR. DEPUTY CHAIRMAN: You are repeating. You have already said that.

SHRI BHUPESH GUPTA: But then what is the result?

MR. DEPUTY CHAIRMAN: You have said it. Please resume your seat.

SHRI BHUPESH GUPTA: I am' not saying for the sake of saying.

MR. DEPUTY CHAIRMAN: That is what it seems.

SHRI BHUPESH GUPTA: I want some result. I want some statement from you.

MR. DEPUTY CHAIRMAN: Whatever you have said has been noted. Please resume.

SHRI BHUPESH GUPTA: We make submissions. You never consider them.

MR. DEPUTY CHAIRMAN: Every thing that the hon. Member has said has been noted.

SHRI BHUPESH GUPTA: But we would like to know whether these two things can be accommodated. Government should get up and say. (Interruptions) Every biennial election sends at least two interruptors against me. That is my experience.

MR. DEPUTY CHAIRMAN: Honourable Member, please resume. Let us go to the Plan discussion.

SHRI BHUPESH GUPTA: I welcome it very much because you are the life of the House.

MR. DEPUTY CHAIRMAN: Order please.

SHRI BHUPESH GUPTA; I welcome that. Every biennial election sends at least two.

MR. DEPUTY CHAIRMAN: You have said that twice

SHRI BHUPESH GUPTA: All I say is there should be a discussion on these. You kindly accommodate me.

SHRI MANUBHAI MOTILAL PATEL: The time of the House is precious.

AN HON'BLE MEMBER: There will be many.

SHRI BHUPESH GUPTA: Kindly consider this.

MR. DEPUTY CHAIRMAN: Every thing has been taken down.

SHRI BHUPESH GUPTA: Sir, Uttar Pradesh solution will be found here.

MOTION RE. DRAFT FIVE YEAR PLAN—1978-83—contd.

MR. DEPUTY CHAIRMAN: Let us go to Plan discussion. Before we commence discussion on this, I have to say that time has been allotted to different parties. Now some Members take a long time on the plea that they are taking their party's time. The Whips of the major parties have consulted among themselves and they are of the opinion that 15 minutes should be the limit for any speech so that more and Members of the respective parties could take part in this discussion. So please keep this in mind while participating in the debate. Shri Parnab Mukherjee.